

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 906 of 2019

In the matter of:

Rakesh Wadhawan

....Appellant

Vs.

Bank of India & Anr.

....Respondents

Present:

Appellant: Mr. Abhijeet Sinha and Mr. Subir Kumar, Advocates.

Respondents: Mr. A. K. Mishra, Advocate for R-1 (BOI).

Ms. Meghna R. M. Advocate for R-2 (RP).

Mr. CA Sinha and Ms. Sonali Khanna, Advocates for Suraksha ARC (Intervenor).

Mr. Darpan Sachdeva and Ms. Mantika Haryani, Advocates for Intervenor.

Ms. Sushmita Banerjee, Advocate for Intervenor.

Mr. Saurabh Upadhyay and Ms. Hardikaa, Advocates for Intervenor.

Ms. Pallavi Pratap, Advocate for PMC Bank (Intervenor).

ORDER

14.02.2020: Status report has not been filed by the Resolution Professional in terms of our previous order. It is submitted that the directions given by the Hon'ble High Court of Bombay in Para 15(xv) and (xvi) of order dated 15th January, 2020 have been stayed by the Hon'ble Apex Court in SLP (Criminal) Dy. No. 2023/2020 by its order dated 16th January, 2020. Copy of the order has been filed. Same is taken on record.

Mr. Abhijeet Sinha, learned counsel for the Appellant submits that in another SLP (Criminal) Dy. No. 4368/2020 the Hon'ble Apex Court has passed an order dated 7th February, 2020 by virtue whereof the order passed by the Hon'ble High Court of Bombay on 15th January, 2020 has been stayed in entirety. Copy of the order may be provided.

Learned counsel for the Resolution Professional is directed to file Status Report in terms of the previous order within one week.

List the appeal 'for orders' on **4th March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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